

LOANS TO STATE GOVERNMENTS FOR
REHABILITATION

92. SHRI P. C. BHANJ DEO : Will the Minister for REHABILITATION be pleased to state :

(a) the total amount of loans advanced to various State Governments for rehabilitation purposes up to the end of 1951-1952 ;

(b) the amount out of the above total sum which is likely to be recovered from displaced persons and repaid to the Central Government ;

(c) whether any of the State Governments has represented to the Central Government their inability to bear the losses on these irrecoverable loans ;

(d) the amount of loss so far borne by the Central Government on this account and the particular revenue head under which such losses have been booked ;

(e) for how many years more the Central Government is likely to advance such loans for displaced persons from (i) West Pakistan and (ii) East Pakistan ;

(f) whether any steps have been taken by the State Governments to increase the degree of security attached to these loans in so far as their recovery is concerned ; and

(g) whether Government are satisfied about the steps taken by the State Governments to minimize irrecoverable loans to displaced persons ?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN) : (a) Rs. 65.78 crores.

(b) The extent of recovery cannot be predicted.

(c) Yes.

(d) (i) Rs. 695.

(ii) The expenditure is booked under Demand No. 79 Head of Account No. 57.—Miscellaneous—Expenditure on Displaced Persons—E. Rehabilitation E. 4.—Grants in Aid—E.4(2).—Grants to States towards losses on loans to displaced persons.

(e) No decision has yet been taken.

(f) The information has been called for.

(g) Government are looking into this matter.

SHRI K. B. LALL (Bihar) : Sir, before we proceed to the other business, I rise on a point of information. I had given notice of certain questions, and I have received a reply that the Chairman has disallowed the questions. Formerly there used to be a practice under which, when a question was disallowed, the rule against which the question offended was quoted, and at least the Member knew what was the reason for rejection of the question.

MR. CHAIRMAN : Generally, when I disallow questions, I have sufficient reasons for disallowing them, and the Secretary will always be pleased to give the hon. Member the information that he asks for.

SHRI K. B. LALL : In the letter itself the reason used to be given. The rule under which the question was disallowed used to be mentioned. That information was of definite use to the Member who put the question.

SHRI M. VALIULLA (Mysore) : Sir, with regard to Question No. 44, a statement was laid on the Table. We wanted to put supplementary questions on it, and when we asked for it, we were told by the Notice Office that the statement is not shown to anybody else, but only to the hon. Member who asks the question.

MR. CHAIRMAN : The statement is put up half an hour earlier.

SHRI M. VALIULLA : I went to the Notice Office, but I was told that the statement would be shown only to Mr. Ghose ; I was told that it would be shown only to the Member who puts the question.

MR. CHAIRMAN : It is open to all the Members.

SHRI S. N. MAZUMDAR (West Bengal) : I submitted a Short Notice Question regarding the Kashmir Agreement. The other day the Prime Minister was present in this House, and when an hon. Member requested him to speak about it in this House, the Prime

[Shri S. N. Mazumdar].

Minister replied that he would send a report of his speech in the House of the People to hon. Members. This is the Council of States, and I submit that when the agreement involves a constituent State of the Union, this House should be allowed an opportunity to discuss and debate the Agreement.

SHRI K. B. LALL : May I know if notice has been taken of my submission ?

MR. CHAIRMAN : Yes, yes. The matter is under consideration.

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ELECTION TO COMMITTEE
THE ALL INDIA COUNCIL FOR TECHNICAL
EDUCATION

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : Sir, I beg to move :

That this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the All India Council for Technical Education for a term of three years ending the 29th April 1955.

MR. CHAIRMAN : The motion is :

That this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the All India Council for Technical Education for a term of three years ending the 29th April 1955.

The question is :

That this motion be adopted.

The motion was adopted.

MR. CHAIRMAN : So 31st July 1952 will be the last date for receiving nominations and 4th August 1952 for holding elections, if necessary, to the All India Council of Technical Education. The nominations will be received in the Council Notice Office upto 12 noon on the 31st of July. The election which will be conducted in accordance with the system of proportional representation by means of a single transferable vote will be held in the Secretary's Room No. 29, Ground Floor, Parliament House, between the hours of 10-30 a.m. and 1 p.m.

THE SPECIAL MARRIAGE BILL
1952

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : Sir, I beg to move for leave to introduce a Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages.

9 a.m.

MR. CHAIRMAN : The question is :

That leave be granted to introduce a Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages.

JANAB M. MUHAMMAD ISMAIL SAHEB (Madras) : Sir, I oppose the motion for leave to introduce the Bill. Am I to give my grounds for objection now or at the stage after the hon. Minister has made his statement on the motion ?

MR. CHAIRMAN : There will be many occasions when the Bill is taken for consideration and when there is a detailed consideration of the clauses and also at the final stage—third reading. But generally at this stage, opposition is not made because Members will have ample opportunities of expressing their views at a later stage.

JANAB M. MUHAMMAD ISMAIL SAHEB : I am fully aware, Sir, that it is a convention that generally such motions are not objected to at the stage of introduction. But, however, Sir, on rare occasions it is permissible for Members to oppose such motions and on such occasions they are under the rules allowed to make a statement with the Chair's permission. It is only a convention, Sir, not ordinarily to offer opposition and I intend to object to this motion on vital grounds. And my objection, Sir, is based on general grounds as well as constitutional ones.

With regard to the general grounds, Sir, I beg to say that this Bill, which is the subject matter of the motion, interferes with the fundamental rights of the citizens conceded and guaranteed by the Constitution. Article 25(1) grants the right to the citizens freely to profess and practise their respective religions. Marriage,